

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

64

C.P No. 459/(MAH)/2017

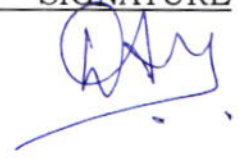
CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 18.10.2017

NAME OF THE PARTIES: ZDSB Support Pvt. Ltd.
V/s
ROC, Pune

SECTION OF THE COMPANIES ACT: 252(1) of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
	Dipti Mehta	Company Secretary-in- Practice	

ORDER

CP 459/252(1)/NCLT/MB/MAH/2017

For the Company Secretary Ms. Dipti Mehta, authorized to file this Company
Petition has sought withdrawal of this Company Petition with liberty, this Company
Petition is hereby dismissed as withdrawn with liberty to proceed in accordance
with the law.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)